

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 158
IB-2046(PB)/2019

IN THE MATTER OF:

IDBI Capital Markets & Securities Ltd.

.....Petitioner

v.

Great Indian Nautanki Company Pvt. Ltd.

..... Respondent

Order under Section 9 of the IBC, 2016

Order delivered on 12.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner:

Mr. Apar Chopra, Mr. Vinit Trehan and Mr. Ajay
Kalra, Advocates

For the Respondent:

Ms. Parul Agrawal, Advocate

ORDER

Ms. Parul Agarwal, learned counsel for the Corporate Debtor seeks and is granted ten days' time to file reply with a copy in advance to the learned counsel for the petitioner.

List for arguments on 30.09.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

12.09.2019
Vineet